[Shri Lal K. ADVANI]

alone. I have gone through the rules dealing with this matter in order to find out whether a certain word used changes the character; even the change of the words does not alter it. (Interruptions).

I am grateful, Sir, that the view that I had expressed immediately after this resolution was passed and my understanding of it, you, in your pronouncement today, in your ruling today, have upheld that view.

SOME HON. MEMBERS: No, no.

SHRI LAL K. ADVANI: Even though you have held that it is not a directive, it is not a mandate; it is a recommendation, a recommendation of this House is also important. The Government will carefully consider and indicate to you, as you have reested, as to what the Government's view is.

MR. CHAIRMAN: I have carefully gone through the resolution. I have given my specific opinion and I do not think that there is any ambiguity in the wording which I have used.

Now, should we take up the Short Notice Question or should we rise for lunch?

SOME HON, MEMBERS: We should rise for lunch

MR. CHAIRMAN: All right. The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at thirty-three minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock, Mr. Deputy Chairman in the Chair.

SHORT NOTICE QUESTION AND ANSWER

Grant of licences to large business houses and multinationals

- 4. SHRI G. C. BHATTACHARYA: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Government are giving freely licences to big business houses and multinationals without referring them to the Monopolies and Restrictive Trade Practices Commission thereby enabling them to manufacture items which do not require high technology and large investment and permitting them to encroach into the areas reserved for the small scale sector: and
- (b) if so, how many such licences(i) have been issued since April 1977;and (ii) are in the process of issue at present; and
- (c) what are the names of the parties to which such licences have been issued or are in process of issue and what are the items and finances involved therein?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c) A statement is laid on the Table of the House.

.. Statement

....

(a) Under the provisions of Sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act which deal with expansion of undertakings and establishment of new undertakings respectively, it is not obligatory on the Government to refer applications to MRTP Commission for inquiry before according approval to them or rejecting them. Applications are referred to the MRTP Commission wherever it is felt that the facts and figures necessary to decide on a proposal are not available or some important issues like dominance angle, demand projection, availability of raw mateviability, rials, economic financial resources, technology angle etc. merit further examination. Liberalisations in the industrial licensing policy announced by Government from time to time are not extended to the MRTP undertakings and companies falling within the purview of Foreign Ex-

210

change Regulation Act. Applications for grant of licences from such undertakings are examined on merits and in areas reserved for small scale sector, the applications are considered only on the basis of hundred per cent export on a continuing basis.

(b) and (c) One Industrial Licence was granted to M/s. Philips Limited on 6-10-77 for effecting expansion of the undertaking for manufacture of Glow Switches (an item reserved for small scale sector) raiscapacity from 2 million numbers to 5 million numbers after condition expansion, on the agreed that they would undertake to export the entire additional production or even if the production fell short they would export a minimum quantity of three million numbers per annum irrespective of their production for a period of at least 10 years.

SHRI G. C. BHATTACHARYA: Mr. Deputy Chairman, Sir, in the statement of the Minister it has been stated and I quote;

"...it is not obligatory on the Government to refer applications to the MRTP Commission for inquiry before according approval to them or rejecting them."

I would respectfully submit that this answer not only goes against the Janata Party's election manifesto but it also goes against the industrial policy statement which was given Minister in by the hon. Industry December, 1977. This statement also goes against the very preamble of the Constitution in which it is said that we want to constitute ourselves into a Socialist Republic and we want to justice to the people give economic of this country. Now, Sir, kindly see the MRTP Act. Sir, the Preamble to the M.R.T.P. Act says:

"An Act to provide that the operation of the economic system does not result in the concentration

of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices..."

This is the objective of the M.R.T.P. Act. Now, I would like to refer to the Janata Party's election manifesto. The Janata Party's election manifesto also lays emphasis on the halting, of concentration of economic power and monopolies and on steps to make the M.R.T.P. Commission effective.

Then, Sir, the industrial policy statement also lays emphasis on the question of concentration of economic power and it says that there should be no concentration of economic power. I am reading from the policy statement, the industrial policy statement, made by the hon. Industry Minister.

"Expansion and new units of large houses will be subject to the provisions of the M.R.T.P. Act, which will be effectively implemented and will not be allowed to manufacture items reserved for the small-scale sector."

Now, I would like to refer to the position taken by the Law Minister in the Lok Sabha. In reply to Unstarred Question No. 1019, dated the 28th February, 1978, he says:

"Proposals for expansion of existing undertakings and setting up of new undertakings received from companies covered under M.R.T.P. Act are examined in the light of the current industrial licensing policy and the laid down under section 28 of the M.R.T.P. Act. Such proposals are approved after satisfying that the scheme of finance with regard to the proposal is not likely to lead to concentration of economic power to the common detriment or is not likely to be prejudicial to the public interest."

[Shri G. C. Bhattacharya]

Now, Sir, I would like to refer to section 22 of the M.R.T.P. Act. He has referred to section 22. I say, Sir, both sections 22 and 21 will be applicable. I would refer to section 21 (3) (a):

"The Central Government may call upon the undertaking concerned to satisfy it that the proposed expansion or the scheme of finance with regard to such expansion is not likely to lead to the concentration of economic power to the common detriment or is not likely to be prejudicial to the public interest..."

The same thing has been said by the Law Minister in the Lok Sabha. Section 21 is in regard to expansion and section 22 is in regard to new undertakings. Now, I will refer to section 22 (3) (a):

"The Central Government may call upon the person or authority to satisfy it that the proposal to establish a new undertaking or the scheme of finance with regard to such proposal is not likey to lead to the concentration of economic power to the common detriment or is not likely to be prejudicial to the Public interest..."

Section 22 (3) (b) says:

"If the Central Government is of opinion that no such approval as is referred to in clause (a) can be made without further inquiry, it may refer the application to the Commission for an inquiry and the Commission may, after such hearing as it thinks fit, report to the Central Government its opinion thereon."

Therefore, my humble submission is this. The M.R.T.P. Act, the Constitution, the industrial policy statement, the Janata Party election manifesto, are all in one direction,

namely, against the concentration of economic power to the common detriment and also against setting up of new undertakings or expansion of existing undertakings which are likely to be prejudicial to the pub wa_s lic interest. Sir, I trying to draw the attention of the hon. Industry Minister to the fact that he should stick to the mandate of the people mandate of the party and also to his own policy statements. My question was:

- "(a) Whether Government are giving freely licences to big business houses and multinationals them to the without referring Monopolies and Restrictive Trade Practices Commission thereby enabling them to manufacture items which do not require high technology and large investment and permitting them to encroach into the areas reserved for the smallscale sector:
- (b) if so, how many such licences (i) have been issued since April 1977; and (ii) are in the process of issue at present; and
- (c) what are the names of the parties to which such licences have been issued or are in process of issue and what are the items and finances involved therein?"

In reply to parts (b) and (c) only one name has been given, i.e. M/s. Philips India Limited. Sir, I do not gets a stepknow why this House motherly treatment. In reply to some questions in the Lok Sabha, more details were given. In reply to No. 721 on 11-5-1978 the Question hon. Industry Minister gave names of 14 monopoly houses who were given letters of intent and 4 monopoly houses which were given licences and those licences and letters intent included those items also, like cement sheets, marine products, etc. which are reserved for small-scale sector also.

्र<mark>श्री उपसभापति</mark>ः कोई प्रश्न पुछिये न ।

SHRI G. C. BHATTACHARYA: I am coming. Then, in the Lok Sabha the Law Minister in reply to Unstarred Question No. 2689 14-3-1978 gave the names of 18 monopoly houses which were given industrial licences for manufacture those items which are reserved for small-scale sector, such as casting, small tools, hand tools, black carbon, etc.

Sir, with great difficulty we get a chance to ask such questions and when we get such a chance, my respectful submission to the hon. Industry Minister is that this should not be treated so lightly. May I know from the hon. Minister whether it is only one Phillips India which has been granted industrial licence since April 1977? May I know from him whether it is not a fact that licences worth Rs. 170.46 crores have been given to monopoly houses alone during the period of July to December 1977? Only during these months these licences have been given, but we have not been given any such information, and that too for manufacturing such items that are reserved for small-scale sectors, namely stainless steel utensils, pharmaceutical products, etc. Kindly see whether this fact does not violate the industrial policy statement or the MRTP Act. The licence was also given to Tata for manufacture of 500 megawatt power house in violation of the MRTP Act. The other day I asked a specific question from the Law Minister. He said that he required notice. Now perhaps the Industry Minister may reply to this.

श्री उपसभापति: ग्राप तो बहम करने लग गये। पण्न पृष्ठियेन।

SHRI G. C. BHATTACHARYA: I want to know whether the Industry Minister gave licences to M/s Siemens, which is a multinational company, in respect of certain expansion in BHEL Hardwar and whether he, on behalf of the Government, gave an assurance to the West German Economic Minister the other day, about which they call a flexible approach to the Foreign Exchange Regulation Act.

श्री उपसभापति : सवाल पूछिये जवाब ग्रा सके।

SHRI G. C. BHATTACHARYA: Licences have been given to multiand its' national subsidiaries for manufacturing even blades.

श्री उपसभापति : ग्राप तो सारी चीजें ले रहे हैं। जर्मन डेलीगेशन भी ले आए हैं। कोई निश्चित बात करेंगे तो उत्तर भी ग्राएगा। वहस करने से कोई फायदा नहीं । निश्चित प्रश्न पृष्टिये । अब आप बैठ जाइये । आपने सवाल पूछ लिथा है, ग्रब ग्राप जवाब ग्राने दीजिये।

SHRI GEORGE FERNANDES: Sir, I do not know what exactly is question that I am expected to answer because the hon. Member has made a fairly long submission.

SHRI SITARAM KESRI: The question is that you are deviating from the manifesto of the Janata Party.

GEORGE FERNANDES: SHRI Have you read it?

SHRI SITARAM KESRI: I have Why should I read never read it. your manifesto which was only to hookwink the people?

GEORGE **FERNANDES:** Then you should not intervene in a matter about which you are totally ignorant.

श्रो जी० सी० भट्टाचार्य : केसरी जी, ग्राप लोग इस बात को समझ लीजिए कि हम लोग स्राप से ज्यादा कंसन्देशन स्राफ पावर के खिलाफ हैं। ग्रब ग्राप डिस्टर्व मत कीजिये।

GEORGE FERNANDES: Firstly, the hon. Member has covered [Shri George Fernandes]

ground which has been dealt with in the past. For instance, July-December industrial licences given to the 77 houses, or a given number of houses-this question has been discussed in both the Houses and outside, I do not know, how times. But the same question keeps on cropping up whether licences worth Rs. 170.46 crores have been These are the statistics of the Government submitted in reply to a question. Thi_S question has debated, discussed and I have repeatedly said-and the Government has repeatedly maintained—that there is no policy of the Janata Party or of our Government which says that the large houses would not be given licences. In fact, Sir, I find that the question of the hon. Member itself says that the large houses must be allowed to grow. He is not against the growth of the large not houses If he reads his own question, that is the question. What is the meaning of this?

"Whether Government are giving freely licences to big business houses and multinationals without referring them to the Monopolies and Restrictive Trade Practices Commission thereby enabling them to manufacture items which do not require high technology and large investment..."

In other words, items that require high technology and large investment would need giving licences to these people. That is the inference and that is the only conclusion that one can draw from a question of this nature.

SHRI G. C. BHATTACHARYA: That is not the intention.

SHRI GEORGE FERNANDES: The industry has its own dynamics, let us face facts. The Government has licensed in the last 16 months a large number of industrial houses to manufacture cement. A 400,000-tonnes-

per annum cement plant requires an investment of Rs. 27 crores. We are trying to build our public sector undertaking—the Cement Corporation of India. But I cannot wait till such time as the Cement Corporation Corporation comes of its own and is able to go in for cement units. We have to licences and we have given licences to large houses. Where Appendix I industries are concerned, licences are given. I can understand if there is a complaint about any item that reserved for the small scale sector being given to any large house. this case since the question specifically said whether we have allowed them to move into areas reserved for the small scale sector. that is why in parts (b) and (c) of the statement, one company—Philips has been mentioned. In the case of Philips, all that we did was to regularise an existing situation. Philips had a licensed capacity of 2 million units of glow switches. They were in fact producing 4.5 million. We regularised the licence on the condition glow that the additional 3 million switches will not be marketed inside the country but would be exported hundred per cent. even if they should not produce the exact 5 million but hold on to 4.5 million switches, which is what they have been producing for a number of years, even then, in any case, they must export 3 million units outside the country. It is only that basis that this licence was given. In other words, the existing situation was regularised and that was before the new industrial policy of the Government was announced in December last year. This happened in October. Therefore, there is no question any information not being given, or the House being taken very casually, or once in a while when a Member gets a chance, he is not being given the opportunity to get all the details of the case. There was one case and that case has been brought out. So far as the licences themselves are concerned, in 1976, letters of intent given to the MRTP houses were and the industrial licences were 81.

In 1977, that is last year, against 87 in 1976, we have given only 77 letters of intent to MRTP houses and against 81 industrial licences in 1976, we have given only 64.

SHRI G. C. BHATTACHARYA: Only uptill 1977 onwards.

SHRI GEORGE FERNANDES: Yes, I am talking of this declining trend. In 1978, from January to April 1978 there have been 12 letters intent and 15 industrial licences given in these four months.

Now, Sir, as I said, there is nothing in the Janata Party manifesto there is nothing in the Government's Industrial Policy Resolution that says that they shall not set up heavy industry or heavy industry shall not be set up in the private sector or those sectors where high technology capital intensive industries are volved and we could not give licence to the private sector. Therefore. there is no deviation either from party policy, from the manifesto from the Government programme.

The hon'ble Member raised question about Siemens, the B.H.E.L etc. and also about the assurance given to the German Minister. I have given no assurance to the German Minister. If there has been any official talk at any other level I am not aware of those talks and the question may be posed to the concerned Ministry, and I am sure if there is anything to be stated it will be stated.

Where the B.H.E.L. and the Siemens collaboration is concerned, there is no question of Siemens being given a licence. There is a collaborahas collaboration tion. B.H.E.L. with a large number of foreign companies. This includes Siemens. This includes transport units of Germany. This includes General Electric America. This includes the Soviet companies Corporation. We have from from France, from Austria, Czechoslovakia. The Britain, from

B.H.E.L. has collaboration with large number of international panies both Soviet multinationals. Czech multinationals, American multinationals, French, British, Austrian and German. So there is no question of foreign collaboration being given a licence. No licences have been given to any company in so far as the relationship with the B.H.E.L. concerned. Collaboration agreement is a different thing. It is to acquire technical know-how or otherwise to involve them in our developmental activities. 2 22 3 12 3 1 4 1

C. BHATTACHARYA: SHRI G. This is Janata Manifesto I am reading from. The Industry Ministry was also a party to this Manifesto.

> ''एकाधिकार का ग्रंत--ग्राधिक ग्रौर ग्रौद्योगिक स्वावलम्बन हमारा ध्येय है। साथ ही हमें एकाधिकार तथा भ्रार्थिक सत्ता के केन्द्रीकरण को रोकना है। अभी तक एकाधिकार आयोग को स्रकर्मण्य बना कर रखा गया है। इसका फायदा बड़े बड़े पजीपति ग्रौर कई देशों बडे उद्योग में फैले उठा रहे है । जनता पार्टी इस प्रवृत्ति को वदलेगी "

Now when you say that what I have said is not in accordance with manifesto is not correct. When I say I say with responsibility. I belong to the Janata Party. I am not something as if I am an Opposition Member. What I am saying is this. You can give a licence. But have got a mandate to stop and halt concentration of economic power. What I want to say is while you are diluting the M.R.T.P. Act, you are giving licences to big indusregistered under trial houses M.R.T.P. Act, are you not concentrating economic power in monopoly houses? Therefore, what I was only trying to impress upon you was that the M.R.T.P. Act is for ending of concentration of economic power the [Shri G. C. Bhattacharya]

manifesto is also to that direction, and your Industrial Policy statement is also towards that direction. I have given some items which have been allowed to manufacturers by M.R.T.P. large houses under the Act. Those items I have named. Those items are reserved for small scale sector. Are hand tools. small tools, iron castings not served for small scale sector? I have got a list which I may read The hon'ble Minister knows them. And he should have replied. Now, · may I know whether his Ministry has appointed a Secretariat for Industrial Approval? After that, the MRTP Act has almost come to a stop and what was a legal obligation on the part of the Government the MRTP Act has now been turned into a discretion and this SIA-Secfor Industrial Approval-has come up and the Ministry is caring for the MRTP Commission and not observing the MRTP Act they are acting contrary to the objectives of the MRTP Act, the jectives of the Industrial Policy statement and the objectives of Janata Party manifesto. Regarding Siemens, my only submission that collaboration was there. (Timebell rings) What they say in Industrial Policy statement is they will give a chance for full development of indigenous technology. They will go in for foreign technology only in regard to any sophisticated and high priority areas where Indian skills and technology are not adequately developed and such technology will be purchased outright. Do Siemens and BHEL conform the mutual collaboration clause the policy statement? Secondly, about the assurances, it has come in papers. The Minister is an important member of the Government and should not brush it aside like this. He knows. I will not be divulging any news when I say that he has perhaps struck a deal with the German Economic Minister about a still mill and he says he does not know

anything. Therefore, I want to know what he has to say on these two matters.

SHRI GEORGE FERNANDES: Sir, where Siemens' collaboration BHEL is concerned, the hon. Member wants to know whether it conforms to the guide-lines that have set for ourselves. Yes, it does. Where the manifesto is concerned he felt that I had drafted that. I was in jail when the manifesto was drafted. That is only by way of information. But I stand by that manifesto. Then, where concentration of economic power is concerned, there is the Sachar Committee which is looking into all these matters and as and when the Rajinder Sachar Committee mendations come, we shall act those recommendations. He tioned about reserved items given to large sectors. There is difference in the small-scale industry doing certain work, being volved in the manufacture of certain items, and certain items being clusively reserved for the smail-scale sector. I have, Sir, in reply to question pointed out one instance where an item that has been reserved now for the small-scale was released because there was existing capacity built over a period of time, without licence. The options before us were either to shut it out or to regularise it. We licensed the unit, we regularised the capacity, but we said that this item in its entiretythe three million additional units production—should bе exported. Then there is no question of MRTP Act being bypassed; no section of the MRTP Act is bypassed. The hon Member's question was whether we have been bypassing MRTP Act or whether we have been referring taking decisions without the involved matters to the MRTP Commission. The point was there is no obligation to refer everything to the MRTP Commission inquiry If it is felt necessary, MRTP matter is referred to the Commission. Otherwise, the Ministry

which is concerned with the administration of the MRTP Act is the Company Law Ministry. Every application for a licence goes in the normal course to the Company Law Ministry. A representative of the Company Law Ministry sits on the Licensing Committee. So, there is a constant inter-action between the concerned Ministry including the Ministry that is concerned with the administration of the MRTP Act.

SHRI G. C. BHATTACHARYA: Sir, I want only one clarification.

श्री उपतभापति : श्रापने एक घंटा लगा दिया एक सवाल में। श्री सीताराम केसरी।

SHRI G. C. BHATTACHARYA: This is only for my information. I hope Mr. Kesri will permit me, Sir.

MR. DEPUTY CHAIRMAN: I would not permit you. It is already half an hour. This is a question and not a debate.

SHRI G. C. BHATTACHARYA: I would be grateful to you, Sir. I am only asking whether the Ministry is empowered to act, even under the MRTP Act, and give licences which will help concentration of economic power. I have read section 22 of the MRTP Act. He is not replying.

3 P.M.

श्री सीताराम केंसरी: उपसभापित जी, उद्योग मंत्री ने श्रपने उत्तर में कहा कि एम० श्रार०टी०पी० के पास कोई भी लाइसेंस लेने के लिये जरूरी नहीं है कि उसको एक जामिनेशन के लिए भेजा जाए श्रीर साथ ही साथ उन्होंने यह भी कहा कि बहुत से ऐसे केस भी श्रात हैं जिनको एम० श्रार०टी०पी० के पास भेजा जाता है।

तीसरी बात यह है कि इन्होंने यह जो कहा कि जो स्माल स्केल इण्डस्ट्री है, जो छोटे उद्योग है उसका जब एन्क्रोचमेंट होता है तब उसको बचाव देना चाहते है। इस सिलसिले मे मैं नहीं चाहता हू कि दोबारा किसी प्रश्न को ग्रापके सामने रखू। मगर

इसके अन्तर्गत क्योंकि यह प्रश्न है, इसलिये मैं जानना चाहता हं कि शाप एज लिमिटेड को जिसके ग्रन्दर हिन्द्स्तान लीवर का 47 प्वाइण्ट ग्रौर कितना परसेंट शेयर है ग्रार 44 परसेंट एसकोर्ट का है जो लार्ज हाऊस है। हिन्द्स्तान लीवर मल्टीनेशनल है, उस हिन्द्स्तान लीवर में 85 प्रतिशत शेयर विदेशी लीवर का है। उसको मद्दे नजर रखते हए ब्लेड के लिए 200 मिलियन का कैरीग्रोन बिजनेस लायसेन्स भी दिया. 450 मिलियन का ग्रौर उसको देने जा रहे हैं। तो यह ब्लेड स्माल स्केल इण्डस्ट्रीज में जब है स्रीर जो ब्लेड एक इम्पोर्ट-स्रोरिएन्टिड चीजों से इसका निर्माण होता है ग्रौर इतना ही नहीं, इन्होंने शार्प एज को मई महीने में शो-काज नोटिस दिया कि एक्सपोर्ट श्राब्लिगेशन को तुमने नहीं माना है। 10 मई को इन्होंने इसका सदन में उत्तर दिया था। इन सारी चीजों को ध्यान में रखने हए जब शो-काज नोटिस दिया है, तब इन्होंने किस ग्राधार पर मल्टी-नेशनल कम्पनी को जिसका फारेन इण्ट्रैस्ट इनवाल्वड है, लार्ज-का इण्टैस्ट इनवाल्वंड है श्रौर जब कि स्माल स्केल सेक्टर में ब्लेड की इण्डस्ट्री है स्रौर इंपोर्ट-स्रोरिएन्टिड इण्डस्ट्री से इनवाल्व होती है, एक करोड़ रुपये की स्टेनलेस स्टील इम्पोर्ट लाइसेन्स दिया गया है। इन सारी चीजों को ध्यान में रखते हुए मै जानना चाहता हं कि क्यों ग्रापने शार्प एज जिसमें विदेशी कम्पनी का ज्यादा इण्ट्रैस्ट है उसको लाइसेन्स दिया है जब कि यहां 17, 18 या 20 कम्पनियां है । उतना 3600 मिलियन ही नही जब कि स्रापने का लाइसेन्स दे रखा था, 1250 मिलियन का देश में रिक्व।यरमेंट है ग्रीर उसका प्रोडक्शन ग्रीर उसका प्रॉडक्शन देश में मिलयिन होता है। तो उसको देखते हुए जो देश का स्माल स्केल उद्योग धन्धा है उसके **ऊ**पर क्यों इतनी बड़ी मेहरबानी कर रहे हैं कि मल्टी-नैशाल को 450 मिलियिन ब्लंड

[श्री सीताराम केसरी]

बनाने का लाईसेन्स देकर सारी इण्डस्ट्री को ठप्प करना चाहते हैं। इसका स्पष्टीकरण करें।

श्री जाजं फर्नेन्डीज: माननीय सदस्य ने यही प्रश्न कुछ दिन पहले पूछा था। इस पर श्राधे घंटे की बहस भी हुईं है। मैंने कहः था कि सारे मसलों पर विचार करके जो शार्प एज का एप्लीकेशन है श्रीर श्रन्य दो कम्पनियों का एप्लीकेशन है, एक कलकत्ता श्रीर दूसरे कर्नाटक का, उन सब का फैसला करेंगे श्रीर वह फैसला करते समय एक तो जो हमारे पास कैंपेसिटी है उसको महेनजर रखेंगे, हमारी जो श्रावश्यक्ताएं है उसका ख्याल रखेंगे श्रीर दूसरी कौन कम्पनियां इसमें श्राना चाहती है, ख्याल रखेंगे। कोई भी फैसला नीति के विरोध में नहीं करेंगे। मगर श्रभी तक कोई फैसला इसमें लिया नहीं है।

श्री कल्यनाथ राय: उपसभापित जी, मैं मंत्री महोदय से एक ही बात पूछना चाहता या कि जनता पार्टी का जा घोषणा-पन्न है, उसके अनुकूल उन्होंने अपनी उद्योग नीति के माध्यम से विलेज और बैकवर्ड एरियाज को इण्डस्ट्रयल, इजेशन को बात कही थी, तो क्या उस दिशा में वे कन्श्रीट और टाइम-बाऊण्ड स्टैप उठा रहे है कि नहीं?

श्री जार्जं फर्नेन्डीज : उठा रहे है।

श्रं बुद्ध प्रिय मोर्य : कल माननीय उद्योग मती श्री जार्ज फर्नेन्डीज जी ने यहां पर मेरी गैर-हाजिरी में एक बहुत श्रच्छा सुझाव दिया था । उनके सुझाव पर श्राने से पहले

श्री उपत्रभापित: ग्रब यह कोई सप्ली-मेंटरी प्रश्न पूछ रहे है या नयी वात उठा रहे है ?

श्रीबुद्ध प्रिथ मौर्य: जार्ज जी ने एक प्रश्न कल उठाया था। कल मैंने ग्रपना निवेदन भी कर दिया। 10 तारीख को जब बहस चल रही थो उस समय माननीय जार्ज फर्नेन्डीज जी बहुत तेजी से ग्रौर तैंश में वोल रहे थे। उन्होंने मेरी तरफ इशारा भी किया। तो मैंने कहा था—मैने इनकार नहीं किया—कि मत कहिए मेरे बारे में कुछ भी। ऐसा मैंने जान बूझ कर किया था ताकि जार्ज साहब जोग में ग्राकर कुछ न कुछ ऐसी बातें कहें जिसमें वे फंमें; ग्रौर वे फम गए। I am quoting Mr. George Fernandes from the proceedings of the 10th of August 1978. It is page 819.

"Now, my hon. friend, Mr. B. P. Maurya for whom I have such great respect and admiration because we have shared lathi blows together..."

"...we have shared lathi blows together..."

श्रीमन्, मैंने ग्रौर उन्होंने कभी लाठी साथ-साथ नही खायी। 35 वर्ष का मेरा राजनीतिक जीवन है। हमारा दल ग्रलग हुम्ना करता था ग्रौर कांग्रेस की नीतियों का, गृह नीति ग्रौर उद्योग नीति का, हम विरोध करते थे, निनदा करते थे। इसके लिए हम ग्रान्दोलन करते थे, जेलों में भी गए, लेकिन उन्होंने ग्रौर मैने लाठी कभी कांग्रेस राज में साथ-साथ खायी, इससे बड़ा झूठ कभी नहीं हो सकता। ग्रलग से मैंने बहुत खायी है लाठी।

(Interruptions)

". I remember, he made a speech at a certain point of time in Allahabad on the 19th of October, 1966. I do not know whether he would like me to quote it now."

श्रौर,श्रागे वे कहते हैं:

"I want Mr. Maurya not to rum away from this kind of discussion because we should all be enlightened as to who is who. Now, for instance, this is a speech. This is Mr. Maurya's speech." He said:

225

श्रीमन्, उसके बाद मैंने तुरन्त हीं यहां तंक कहा कि डा॰ लोहिया की स्पीच मेरे नाम पर क्यों डाल रहे हैं। श्रीमन्, इस पर ही ग्रागे श्री जार्ज जी ने कहा था:

"Sir, in this House, on the 21st of March, 1967, there was a debate. It was in this House, in the Rajya Sabha. A number of issues here raised, partly based on what Mr. Maurya had said." He quoted it.

राजनारायण जी जो उनके नेता हैं—

ग्रब पता नहीं ये उनका साथ देंगे, उन के

साथ जाएंगे या नहीं—तो राजनारायण

जी का प्रवचन है राज्य सभा में (21 मार्च,
1967)....

उपसभापति : यहीं तक सीमित रिखए ।

श्री बुद्ध प्रिय मौर्य: श्रीमन्, ये तो बहुत महान हैं बल्कि कुछ मायने में प्रधान मंत्री से श्रागे चले गए। प्रधान मंत्री से मांग कर रहे हैं कमिशन श्राफ इन्क्वायरी बिठाइए, वह भाग रहे हैं, श्रीर ये इतने महान हैं कि उसके लिए तैयार हो रहे हैं। तो मै तैयार हूं। श्रब मैं यहां दूसरा नुक्ता उठा रहा हूं उसी पर:

"श्री राजनारायणः हमने इसी सदन में प्रधान मंत्री श्रीमती इन्दिरा नेहरू गांधी के ऊपर मिक कोट से संबंधित ग्रारोप लगाया था।"

श्रीर लगातार इसमें बहुत से प्रवचन इनके नेता राजनारायण जी के उस मिक कोट के ऊपर है। लोक सभा की प्रोसीडिंग्स में से इसलिए कोट कुछ नहीं करना चाहूंगा क्योंकि यह ठीक नहीं समझा जाता है।

श्रव मैं श्राता हूं माननीय राम मनोहर रू∵ लोहिया जी के कहे शब्दों पर ।

श्रीमन्, ग्रब मैं जिस पर ग्रापत्ति है श्री जार्ज को उस पर ग्रा रहा हूं। "श्री बुद्ध प्रिय मोर्यः माननीय उद्योग मंती जी, जार्ज फर्नेन्डीज ने ग्रंपने राजगृह डा० राम मनोहर लोहिया के शब्द मेरे कंठ से उतार दिये। इसके लिये मैं उनका विरोध करूंया धन्यवाद, यह मैं समझ नहीं पा रहा हूं। जहां तक मेरे इलाहाबाद, ग्रंलीगढ़, फर्हखाबाद ग्रीर लखनऊ में जिन मेरे भाषणों पर डी० ग्राई० ग्रार० लगा था ग्रीर दस महीने की जेल मुझे कांग्रेस के राज्य में काटनी पड़ी, वह लिखत पढ़त ग्रादालत में मौजूद है। एक मंत्री होकर इतना झूठ बोल सकता है यह भारतवर्ष के लोकतंत्र में चल सकता है, दुनिया के किसी लोकतंत्र में नहीं चल सकता।"

श्रीमत श्रागे इसी पर जब श्रापने श्राज्ञा दे दी कि मैं पर्सनल एक्सप्लेनेशन पर बोलू श्रीर जिस पर उन्होंने श्रापत्ति की है, उसी को मैं कोट कर रहा हूं श्रीर उसके बाद समाप्त कर दूंगा ।

"श्री बुद्ध प्रिय मौर्यः श्रीमन्, मुझे खत्म करने दें। श्राप कहें तो मै प्राइम मिनिस्टर से इजाजत ले लू। मैं एक मिनट में पर्सनल एक्सप्लेनेशन दे दूंगा। डा० राम मनोहर लोहिया ने कहा था—— "श्राप सरकार में, श्रीमन्, यह श्राप नहीं यहां बाप होना चाहिए, गलत छप गया है——बाप सरकार में बेटा व्यापार में, देश श्रष्टाचार में।"

ये डा॰ राम मनोहर लोहिया के शब्द हैं। यह जो ग्रापने कहा था "श्री जार्ज फर्नेन्डीज : "

श्री सीताराम केसरी : किसके लिये कहा था बाप (Interruptions)

श्रो बुद्ध प्रिय मौर्य : वह तो रोज ही चल रहा है। तो मैं कोट कर रहा हूं:--

> "श्री जार्ज फर्नेन्डीज : मेरे कहे हुए वाक्य ग्रगर उनके न हुए तो मै हट

[श्री बुद्ध प्रिय मौर्य]

जाऊंगा। भ्रगर उनके वाक्य हैं तो उनको हट जाना चाहिए। यह वही मिंक कोट वाली बात है। इसके बाद है:---

"श्री बुद्ध प्रिय मौर्यः यह मुझे मंजूर है। श्रगर जो मैं कह रहा हूं वह गलत हो तो मैं राजनीति से सन्यास ले लूंगा। मुझे यह नहीं मालूम कि ये राजनीति से सन्यास लेंगे।"

"श्री जार्ज फर्नेन्डीजः हमें मंजूर है।"

कहां चली गयी यह चुनौती श्रापकी ? क्या माननीय जार्ज फर्नेन्डीज यह सावित करने की कृपा करेंगे कि जो शब्द उन्होंने 19 श्रक्तूबर, 1966 को इलाहाबाद की मनगढ़त मीटिंग में मेरे नाम लगाये उनको वह साबित करने की कोशिश करेंगे कि वह ठीक है और श्रगर नहीं करेंगे तो क्या वे मित्र पद से इस्तीका देंगे ?

श्री जार्ज फर्नेन्डीज : बिलकुल देंगे। हेन श्री बुद्ध प्रिय मौर्य : ग्राप नहीं देंगे। श्री जार्ज फर्नेन्डीज : बिलकुल देंगे।

श्री बुद्ध प्रिय मौर्यः मेरा श्राप पर श्रारोप है कि श्रापने मेरे ऊपर निराधार श्रारोप लगाया है। श्रापने लोहिया जी के शब्द मेरे कंठ से उतारे श्रीर इसको श्राप सब से पहले साबित करें। श्रव उससे श्रागे मैं श्राता हूं। इससे श्रागे चलता हूं। मेरी बात पर जो श्राप कमीशन बिठा रहे हैं उसका भी मैं स्वागत करता हूं। श्रव श्रागे चलता हूं। यह सब कार्यवाही में श्रा गया है। मै कोट कुर रहा हूं:—

"श्री बुद्ध प्रिय मौर्य: इन्होंने जितना मेरे बारे में बोला है, जो लोहिया जी का कहना था——" वह मेरे गले से उतार दिया है। मैं कोट कर रहा हूं:——लोहिया जी का कहना था——बाप सरकार में, बेटा व्यापार में, देश भ्रष्टाचार में।"

SHRI KALYAN ROY: This is true even now.

श्री बुद्ध प्रिय मौर्य : yes sir, मेरा कहना केवल यही है कि श्रापके ऊपर मैं श्रारोप लगाता हूं कि श्रापने यह "सीमेन" नहीं, सीमेंट है, सीमेन भी श्रव श्रा गया है, दस करोड़ रुपया लेकर देश को गिरवी रखने की साजिश की है। इन्होंने देश का सर्वनाश किया है।

श्रीमन्, मेरे पास सबूत हैं, मेरे पास कागजात हैं, मेरे पास रिपोर्ट्स हैं। मेरे पास इस बात की भी रिपोर्ट है कि करीब करीब दस लाख की सम्पत्ति चल ग्रीर ग्रचल उनकी पत्नी के नाम पर है। मेरे पास इस बात के भी सबूत हैं कि सीमेंट के भाव कैसे बढ़े? मेरे पास इस बात के भी सबूत हैं कि सीमेंट के उद्योगपितयों से कितना रुपया उन्होंने लिया। मेरे पास इस बात के भी सबूत हैं कि कहां श्रीर किस तरह से चर्चा हुई ग्रीर ग्रगर जरूरी हुग्रा ग्रीर वक्त ग्राया तो टेप रिकार्ड भी इस सदन में सुना दूंगा। (Interruptions)

त्रगर संभव हुन्ना तो हम टेप इस सदन में सुनायेंगे । मैं फिर न्नारोप लगाता हूं कि जार्ज फर्नेन्डीज उद्योग मंत्री भ्रष्टाचार के स्नारोप में फंसे हुए हैं, कमीशन बिठाया जाए। मैं साबित करने की कोशिश करूंगा। धन्यवाद। नुमुक्त मुक्ति का करने के

श्री जार्ज फर्नेन्डीज : उपसभापित जी, मेरी प्रार्थना है कि तत्काल कमीशन बठाया जाये और जो भी स्नारोप लगाये गये हैं इन सारे स्नारोपों की जांच कराई जाए।

SHRI DEVENDRA NATH DWI-VEDI: Sir, this is the second time in the past one week that one Member of Parliament has levelled a very serious charge against an honourable Minister. I think that any charge of corruption is a very serious matter. Therefore, in the interests and honour of the House, in the interests and honour of the Member concerned against whom an allegation is made and also in the interests and honour of the Member who has made the

allegation, it is absolutely imperative that this matter be probed Now, the honourable Mr. George Fernandes, in a spirit of bravado, the other day asked for the appointment of a Parliamentary Committee. asked for the appointment of Parliamentary committee to probe into the allegation about 48 hours or 96 hours after he argued in this very House that no Parliamentary Committee should be appointed in regard to the allegations made against Mr. Morarji Desai's son and in relation to the family members of Mr. Charan Singh. At that time he was quoting what Mrs. Gandhi had said and all that, and the main thrust of his argument was that there was no justification for the appointment of Parliamentary Committee because there was no prima facie case. And here he is saying that in his case a committee should be appointed. Does he imply that there is a prima facie case I do not think that anybody should draw any conclusion. I think in the interests of the dignity this House-I am speaking as a Member of Parliament, not as a Member of Parliament of any political party; there are occasions when Members of Parliament should speak as Members of Parliament and not in partisan way-the only honourable course open is that this matter should be referred to the Privileges Committee. It is a very serious matter. I think that Mr. George Fernandes, as an honourable man, should definitely write to the Chairman and for this matter to be probed by the Privileges Committee and it honourable be incumbent on the Member who has made this allegation, in the interests of the fair name of Rajya Sabha, in the interests of the fair name of Parliament, to prove his case before the Privileges Committee. This matter should be probed by the Privileges Committee and let not indulge in gymmicks by saying Parliamentary Committee should be appointed. This is the least that this House owes to itself. Therefore, I request, through you, all the persons concerned that such a serious

matter should be definitely taken up by the Privileges Committee.

SHRI GEORGE FERNANDES: May I make a submission I accept the suggestion made by the honourable Member that the matter be referred the Privileges Committee. would only make one clarification. I am prepared to face any commission of inquiry inside this House and outside this House. The Minister of Industry George Fernandes, is prepared to face all the charges that Mr. Maurya has made here. Each of the statements uttered by this man is a damned lie. I am prepared to face any inquiry by any authority anywhere.

I would only make one clarification and that is in regard to what Dwivedi has said. Mr. Dwivedi's case is ...

SHRI BUDDHA PRIYA MAURYA. You are a certified criminal.

SHRI GEORGE FERNANDES: ... on the 10th of this month I was arguing against an inquiry commission where the Prime Minister's family and the former Home Minister's family were concerned. Sir, there is a difference. The difference is insofar as I am concerned, I happen to be a member of the Government. The family members of the Minister or of the former Home Minister are not members of the Government. That was one reason why I argued against the setting up of commission of inquiry or whatever that was being sought. This is my argument... (Interruptions). Point No. 2 is that so far as both the Prime Minister's family and the members of the former Home Minister are concerned, there were specific charges. All that was said here was that the Prime Minister said something and the former Home Minister said something. In my case a specific charge has been made on the floor of the House. In fairness and in all honour I stand up and say: If you have a charge and the charge is specific—as I said vesterday—set up any committee and refer it to any-

[Shri George Fernandes] body. If it is the Privileges mittee, fair enough; if it is a Commission of Inquiry, a Commission of Inquiry under any Act; if it is a judicial inquiry, by all means a judicial inquiry. You name it and shall submit before it ... (Interruptions).

SHRI SITARAM KESRI: On point of order. Mr. Fernandes used an unparliamentary word. Instead of calling him as an Hon. Member, he called him "this man said damned lie". This is unparliamentary... (Interruptions).

SHRI GEORGE FERNANDES: said the charge against me is damned lie. This is what I said ... (Interruptions).

SHRI N. P. CHENGALRAYA NAIDU: The hon. Minister has welcomed... (Interruptions).

SHRI GEORGE FERNANDES: damned lie is a damned lie ... (Interruptions).

SHRII SHIVA CHANDRA JHA: Sir, on a point of order... (Interruptions).

MR. DEPUTY CHAIRMAN: pers laid on the Table...(Interruptions).

Ν. P. CHENGALRAYA NAIDU: If you allow those people, I will also talk in the same way ... (Interruptions).

श्री कल्प नाथ राय: जार्ज फर्नेन्डीज साहब ने जो कहा है कमीशन ग्राफ इंक्वायरी या पार्लियामेंटरी कमेटी बैठाई जाए मैं उसका स्वागत करता हं (Interruptions) जुलाई से ग्राज 17 ग्रगस्त तक एक महीने से एक मामले पर बहस चल रही है। यह सरकार तैयार नहीं थी कि कोई कमीशन वैठाया जाए । मुझे खुशी है कि जार्ज फर्नेन्डीज़ साहब ने यह कहा है कि पालियामेंटरी कमेटी बैठाई जाए ग्रौर हमारे ग्रौर मौर्य साहब के ऊपर जो ग्रारोप-प्रत्यारोप है उसकी जांच की जाए। मैं श्रापसे श्राग्रह करूंगा कि मन्द्री महोदय की बात पर विचार करके कमेटी वैटाई जाए (Interruptions)

श्री शिव चन्द्र झा :उपसभापति जी, ग्राप इस सदन के कस्टोडियन है, गार्जियन हैं। यहां पर जो कार्यवाही होती है उसके श्राप रक्षक ही नहीं हैं बल्कि जो भाषा यहां पर इस्तेमाल की जाती है उसके भी श्राप रक्षक हैं, इसकी मर्यादा के रक्षक हैं। ग्राप जानते हैं कि यह बात उस दिन वहस में उठी श्रौर चार्जेज स्रौर काउन्टर चार्जेज लगाये गये । श्राप भी उस वक्त कूर्सी पर विराजमान थे। कोई बात छिपी हुई नहीं है। सारी बातें इधर से या उधर से कही गई है। इस सदन का जो कार्यक्रम होता है उसके मताबिक इसकी कार्यवाही चलती है। श्राप जानते है कि जो बातें एक दिन कही जाती हैं वही बातें दूसरे दिन रिपीट हो जाती हैं ग्रौर सदन में इस तरह के दृश्य उपस्थित हो जाते हैं। इसलिए इस राज्य सभा की क्या परिपाटी होनी चाहिए, इस पर विचार किया जाना चाहिए । सदन में जिस भाषा का इस्तेमाल किया जाता है, ग्रगर ग्राने वाले दिनों में भी उसी प्रकार की भाषा का इस्तेमाल होता रहा तो यह ठीक नहीं होगा। मेरा सुझाव यह है कि अगर यह बात आई है और आरोप लगाये गये हैं तो हमारे मन्त्री जी उसके लिए तैयार हैं ग्रौर जोश में हैं । ग्राप इस सदन की गरिमा के रक्षक हैं, इसलिए यह ग्रापका फर्ज हो जाता है कि ग्राप सदन में इस तरह के दृश्य न ग्राने दें ग्रौर इस प्रकार की समस्याग्रों पर विचार करें। स्रापको यह सोचना चाहिए कि इस बारे में ग्राप कौनसा कदम उठायें, चाहे ग्राप कोई कमीशन बैठायें या यह मामला प्रिवि-लेजज कमेटी में भेजा जाये, इस पर विचार करें स्रौर कोई निराकरण निकाले । उधर के लोग बहुत जोर से बोलते है। उनमें कितना जोश है, यह हम देख चुके हैं। इतिहास यह बताएगा कि ये लोग पहले क्या थे भौर भ्रब क्या हैं। इसलिए मेरा सुझाव यह है कि म्राप इस मामले को प्रिविलेजेज कमेटी में भेजें या इसके लिए कोई कमीशन वैठायें इसके बारे में ग्राप निर्णय करें।

श्री जगदीश प्रसाद माथर: श्रीमन, मैं एक पाइन्ट स्राफ स्रार्डर उठाना चाहता हं। मेरा पाइन्ट ग्राफ ग्रार्डर यह है कि इस सदन 🗸 की कार्यवाही चलाने की एक पद्धति है, एक नियम है। मैं ग्रापसे यह पूछना चाहता हं कि उनको यह विषय सदन में उठाने की ग्रनमति चैयरमैन महोदय की श्रोर से दी गई थी या नहीं ? यदि उनको अनुमति नहीं दी गई थी तो ग्रापने उनको ग्रपनी बात सदन में उठाने दी ग्रीर उन्होने इस विषय को कैसे उठा दिया: यह प्रश्न है। दूसरा सुझाव मेरा यह है कि यदि श्रापकी बिना श्रनुमति के यह प्रश्न सदन में उठाया गया है तो आप इस सदन की मर्यादा को रखने के लिए भ्रौर उसकी रक्षा के लिए कुछ कार्यवाही ग्रवण्य करें। यदि किसी सदस्य के खिलाफ या मन्त्री के खिलाफ कोई गम्भीर श्रारोप लगाये जाते हैं श्रीर मैं समझता हं कि माननीय सदस्य श्री मौर्य ने किसी गैर-जिम्मेदारी से ये आरोप नहीं लगाये होंगे और उनमें चाहे, पाइन्ट जीरो परसेन्ट ही तथ्य हो, लेकिन उन्होने ब्रारोप लगाये है, इसलिए उनकी तरफ ध्यान दिया जाना चाहिए । प्रश्न यह है कि क्या उन्होंने इस सवाल को सदन में उठाने की अनुमति चेयरमैन महोदय से ले ली थी ? ग्रगर चेयरमैन महोदय उनकी बात से सन्तष्ट हैं तो वे उन्हें ग्रनुमित दे सकते हैं। मेरा ग्रन्तिम ग्रन्रोध यह है कि जैसा श्री जार्ज फर्नेन्डीज जी ने कहा है कि इस मामले को प्रिविलेजेज कमेटी के सामने भेजा जाना चाहिए क्योंकि ये ग्रारोप इतने गम्भीर हैं कि उनका पता लगाया जाना चाहिए कि ये ब्रारोप कैसे ग्रौर क्यों लगाये गये हैं।

THE MINISTER OF COMMERCE (SHRI MOHAN DHARIA): Sir, with your kind permission, I would like to make a submission.

SHRI BUDDHA PRIYA MAURYA: This is a matter between me and him. How do you come? (Interruptions). Ministers are not supposed to intervene. Anyhow, you are most welcome.

SHRI MOHAN DHARIA: Sir, a very serious matter has been raised and a very serious charge has been levelled.

AN HON. MEMBER: Louder, please.

SHRI MOHAN DHARIA: A very serious charge has been levelled by the honourable Member. Now, Sir, this House, of which I had the privilege to be a Member for several years; has certain procedures. If the honourable Member has levelled a charge and when the honourable Minister says that he is prepared to take up the matter with the Privileges Committee...

SHRI BUDDHA PRIYA MAURYA: No. Commission of inquiry. Don't shift.

SHRI MOHAN DHARIA:... or a commission of inquiry... (Interruptions)...Just a minute.

(Interruptions)

श्री बड़ प्रिय मौर्य: श्राप तो मन्त्री पहले भी रह चुके है.. (Interruptions)

SHRI MOHAN DHARIA: When the Minister is prepared to take up the matter with any judicial commission or any commission of inquiry or even the Privileges Committee where his party has a majority, the whole point now is that it is for the Chair to intervene. These charges as they are levelled form part of the record and naturally, they go out and are publicised also. I would suggest for your kind consideration that you can ask your Secretariat not to allow these charges to be a part of the record. You may ask the honourable Member concern- $\operatorname{ed}\ldots(\operatorname{Interruptions})\ldots\operatorname{as}$ to what the evidence is which the honourable Member has on the basis of which he has said all these things. Otherwise, Sir, you can ask the honourable Member to withdraw it. As far as the Minister is concerned, he has already rebutted it. Under the circumstances, either the matter should go to some committee, a Parliamentary Committee, or otherwise. If the hon. Member has any evidence...

SHRI BUDDHA PRIYA MAURYA: I have evidence.

SHRI MOHAN DHARIA: Perfectly understandable. Then, when the Minister is ready to face any inquiry, you should proceed with an inquiry.

श्री इयाम लाल यादव: श्रीमन, मुझे एक निवेदन करना है, मै ग्रभी दो मिनट में समाप्त कर रहा हूं। धारिया जी ने जो बात कही जैसा कि मौर्य जी ने भी कही ग्रौर जार्ज साहब कहते हैं। इसकी इन्क्वायरी होनी चाहिए। श्रीमन, प्रिविलेज कमेटी में जाने का सवाल नहीं है। कमीशन ग्राफ इन्क्वायरी होनी चाहिए। इसकी इप्वाइंटमेंट सरकार की इंस्टीटयुट करती है। सदन तो प्रस्ताव पास करेगा जैसा कि पहले भी प्रस्ताव पास हो चुका है। कमीशन ग्राफ इन्क्वायरी इंस्टीट्य्ट करने का सदन का ग्रधिकार नहीं है, सदन तो केवल प्रस्ताव पास करेगा। यह एक मुनासिव वात है, जार्ज साहब ग्रौर धारिया साहब ग्रपने वचन के प्रति वचनबद्ध है। मैं उनको ग्रापके माध्यम से निवेदन करना चाहता हूं कि ग्रभी इस सदन में घोषणा करें कि सरकार ने इस मैटर पर कमीशन ग्राफ इन्क्वायरी वैठा दिया। यही बात की सफाई हो जाती है नहीं तो हमारी तरफ से जो प्रस्ताव ग्राया है ग्राप पालियामेंट के सदस्यों की एक कमेटी बना दें जो इसकी जांच करे। लेकिन प्रिविलेज कमेटी में...

श्री नागेश्वर प्रसाद शाही: यह श्रारोप बिल्कुल गलत है। इमलिए सरकार द्वारा कमीशन बैठाने का कोई सवाल ही नहीं है। ग्राप चूंकि कहते हैं इसलिए सबसे पहले इस पर प्राइमाफेसी केस इस्टेबलिश कीजिए।

SHRI BHUPESH GUPTA: I do not know where we stand. Now, charges have been made. I have not made these charges. They have been denied. Strong words have been exchanged between those who have made the charges and our friend, Mr. George Fernandes. Well, they are on record, and the public will judge it; today we can't judge. About the Privileges Committee, Sir, you know how the Privileges Committee works. I am a

member of the Privileges Committee; you are the Chairman of that Committee. If they say that it should go to the Privileges Committee, then I would say that the first people I would like to be present in the Privileges Committee, before Mr. George Fernandes, should be the two big game-hunters, Mr. Morarji Desai and Mr. Charan Singh. That you will not do. Then sir, Mr. George Fernandes is a member of the other House. We have no jurisdiction over him. It is not the practice. It has been laid down that in case of a privilege issue in relation to a Member of the other House, that House deals with it. About the majority you may forget. You have the majority here; they have it there. Now, Mr. Mohan Dharia, I must say, is a very intelligent, a smiling man and al**l** that. He said that such a thing should not be put on record. Now if you accept it, then even small charges that are made against Ministers, moment they deny it will not be on record. We do not accept it. Therefore, I will ask my friends: let us proceed with the other part of the busi-

SHRI MOHAN DHARIA: I leave it to your judgment. What is the protection to the Minister? You please tell us. I am leaving it to you. Your judgment will be accepted. You are a senior Member. What is the protection to the Minister?...(Interruptions).

SHRI BHUPESH GUPTA: All I can say is that the protection to the Minister-do not misunderstand me, Mr. Fernandes; I am not meaning youthe greatest protection is power... (Interruptions). Had it not been there, before the bar of the House the two Ministers, and an ex-Minister, would have been hauled up. That is greatest protection to Mr. Morarji Desai, Mr. Kanti Desai,-Mr. Charan Singh, and the rest of them. It nothing but this strength of power. Indira Gandhi is out of power. So she facing the Shah Commission. This is the law of the land. George Fernandes is an honourable man. Why should I take it that his denial will be taken less lightly than

237

his assertion? Mr. Maurya is an honourable man. Why should I take that his assertion will be taken less than his denial?

SHRI GEORGE FERNANDES: For the simple reason that both of us can. not be right. One of us is a damned liar, either he or I. Does it mean that this Parliament is a place where you people can get up and make contradictory statements? How can both be correct? How can anyone make mockery of this Parliament? One of the two is a liar. Either he is a liar or I am a liar. (Interruptions) Therefore, let a committee go into it. Let the Privileges Committee go into it. Let any commission, any committee, any Judge or any tribunal go into it. I certainly do not think that they can get up and make any kind of charge.

(Interruptions)

MR. DEPUTY CHAIRMAN: When Mr. Maurya spoke, he had taken my permission for a personal explanation in reply to certain observations that Shri George Fernandes had made the other day. So, I would like to make it clear that he had been permitted to raise this matter of personal explanation. Many points have been raised. I will not go into them. Briefly, all I can say is this that I will go through the proceedings and if any unparliamentary expressions have been used. I will expunge them.

SHRI JAGDISH PRASAD MATHUR: Is 'damned liar' parliamentary?

MR. DEPUTY CHAIRMAN: Unfortunately, we have reached a stage (Interruptions) when certain niceties which should be expected as of routine by everyone in the House are being flouted almost everyday. I do not know what the solution is or to what extent the Chair can intervene or try to help in the situation. All I can say is this that I will go into the proceedings and see if anything is to be expunged.

As regards the Privilege Motion, some suggestions have come. Our rules regarding privileges are well known and if any Member feels that

this matter can somehow be brought under the provisions of the Privileges, he may kindly do so and move a motion.

Now, Papers to be laid on the Table.

DR. V. P. DUTT: On a point of order Sir. Mr. Dharia is here. Fernandes is here. Mr. Deputy Chairman, you know that many of us have been sharing this sense of anguish in this House at the kind of language being used, at the kind of allegations being flaunted to and fro and, what shall I say, at the dilution of the authority of this House, sense of responsibility of this House and the decorum of this House. I agree with Mr. Dharia that charges should not made frivolously and that there should be protections. But I would like to point out that while there should be protection for the Ministers, how is it that the hon. Ministers are allowed to make dastardly charges against the Members here?

MR. DEPUTY CHAIRMAN: Please do not go into it again. This is no point of order.

DR. V. P. DUTT: They should consider whether there should be protection against this or not. (Time Bell rings) I am on a personal matter. Yesterday, the hon. Minister for Education made such a cheap allegation against me. I was surprised that any educationist should get up and say such a thing. (Time Bell rings) I feel ashamed. I never listen to these libels.

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.

DR. V. P. DUTT: I am making a suggestion. I assure you that many of us here are feeling exasperated that there must be certain norms and standards set up for public life. wise, public life is getting bad. Therefore, I suggest that you call the leaders of all the parties of this House, the Leader of the House and others concerned and discuss them this question of how to maintain the decorum of the House, because after all charges are being made from that side also and there must be aid.

[Dr. V. P. Dutt]

thorough discussion on this. I also suggest that every morning for the next week or two, you also call the leaders of all parties and other people concerned to discuss the issue as to how the House has to function.

DR RAFIQ ZAKARIA (Maharashtra): Sir, I am on a point of order. My point of order arises out of the ruling that you have given. You have just now said that if certain unparliamentary expressions have been used, you shall go through the record and expunge them or take appropriate action. But the Press is bound to report what has been said here unless, of course, you give There are certain words, direction. certain expressions which are to be expunged. So, mischief can be caused as a result of the reporting of such expressions unless that direction there, and if the Press does not know which of the expressions are parliamentary or unparliamentary. Therefore, it is necessary that you will have to give your ruling. As far as I know, in these matters, the Chair has to give an immediate ruling whether a particular expression is parliamentary or unparliamentary. Otherwise, on record it may be expunged but as far as the rest of the word is concerned, it will be published and printed.

े श्री श्याम लास थादव: ग्रभी कसे हो सकता है।

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table.

DR. RAFIQ ZAKARIA: What about your ruling, Sir.

MR. DEPUTY CHAIRMAN: It was a suggestion.

DR. RAFIQ ZAKARIA: Sir, this is not a suggestion. Mr. George Fernandes used the expression 'damn lier'. I do not know whether it is parliamentary or unparliamentary.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please.

DR. RAFIQ ZAKARIA: If the Press tomorrow publishes those expressions, the Press cannot be taken to task.

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

The Miid Steel Tubes (excluding seemless tubes and tubes according to API specifications) (Quality Control) Order, 1978

THE MINISTER INDUSTRY $_{
m OF}$ (SHRI GEORGE FERNANDES): Sir, I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Industry Notification G.S.R. 347(E), dated the 18th July, 1978, publishing the Mild Steel Tubes (excluding seamless tubes and tubes according to API specifications) (Quality Control) Order, 1978. (Placed in Library See No. LT-2644/78).

Annual Accounts (1976-77) of the Various Port Trusts and related Papers

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): Sir, I beg to lay on the Table, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963, a copy each (in English and Hind) of the following papers:

- (i) Annual Accounts of the Cochin Port for the year 1976-77 and the Audit Report thereon. [Placed in Library. See No. LT-2121/78]
- (ii) Annual Accounts of the Calcutta Port Trust for the year 1976-77 and the Audit Report thereon. [Placed in Library. See No. LT-1935/78]
- (iii) Annual Accounts of the Madras Port Trust for the year 1976-77 and the Audit Report thereon. [Placed in Library. See No. LT-1635/78]
- (iv) Annual Accounts of the Paradip Port Trust for the year 1976-77 and the Audit Report thereon.